

STATEMENT

<i>Name of the State Electricity Boards</i>	<i>Amount due towards freight charges (excluding other charges) as on 28.2.1989</i>
	<i>(Figures in crores of Rs.)</i>
1. Andhra Pradesh State Electricity Board	Rs. 0.10
2. Assam State Electricity Board	Rs. 0.68
3. Bihar State Electricity Board	Rs. 5.34
4. Delhi Electricity Supply Undertaking	Rs. 11.36
5. Gujarat Electricity Board	Rs. 54.37
6. Haryana State Electricity Board	Rs. 12.56
7. Karnataka State electricity Board	Rs. 0.32
8. Maharashtra State Electricity Board	Rs. 11.06
9. Rajasthan State Electricity Board	Rs. 2.16
10. Punjab State Electricity Board	Rs. 5.89
11. Tamil Nadu State Electricity Board	Rs. 3.88
12. Uttar Pradesh State Electricity Board	Rs. 73.41
13. West Bengal State Electricity Board	Rs. 6.14
Total	Rs.187.27

Demand to Reduce the Interest on Bills

of cash;

*873. SHRI P.M. SAYEED: Will the Minister of FINANCE be pleased to state:

(a) whether the federation of Indian Chambers of Commerce and Industry had made certain suggestions to reduce the interest on bills in order to bring down the excessive cost of bill financing to enable the public undertakings to accept any pay bills instead

(b) whether Government have studied the system as prevailing in other countries to streamline the procedure to help the industries in their commercial dealings; and

(c) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE
DEPARTMENT OF ECONOMIC AFFAIRS

IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). Reserve Bank of India (RBI) has reported that the Federation of Indian Chambers of Commerce and Industry had made certain suggestions to reduce the cost of bill financing. After studying the system of commercial dealings in other countries and taking into consideration all relevant factors, RBI decided to encourage a bill culture in India. The interest rate on the discounting of bills of exchange have, therefore, been kept lower than the minimum lending rates for cash credit/overdraft limits availed of large scale units.

Financial Assistance to Kerala

*874. SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of FINANCE be pleased to state:

(a) the total amount of financial assistance given to Government of Kerala during

1988-89 besides the grants allocated under the planned schemes;

(b) the purposes for which the grants were given and the amount given for each;

(c) whether the assistance so give has been fully utilised by the State Government; and

(d) if not, the details thereof and reasons for not fully utilising the grants?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b) A total amount of Rs. 498.66 crores was given to the Government of Kerala during 1988-89, besides Central Assistance for State's annual plan and Central/Centrally sponsored schemes for that year, as shown below :